

- (ii) to lay down standards in respect of different services and facilities in the jails.
- (iii) to examine the position in respect of the existing prison accommodation and lay down guidelines for construction of new prison buildings;
- (iv) to analyse the factors hampering the growth of prison development and formulate training programmes for the prison staff;
- (v) to lay down and order of priorities for the prison development schemes;
- (vi) to suggest ways and means for incorporating the principles of reformation and resettlement of the criminals in the system of administration of the jails and the treatment of the criminals.
- (vii) to consider other allied matters concerning prisons and prisoners

It would take some months before the Report of the Working Group would be available to the Government.

Utilisation of Licences/Letters of Intent

3350. SHRI BHOGENDRA JHA: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

- (a) whether a sizable number of industrial licences issued to various parties have been either revoked or surrendered;
- (b) if so, the reasons therefor; and
- (c) whether any steps are being taken to ensure that the letters of intent and licences issued are properly utilised?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD): (a) 121 industrial licences have been revoked or surrendered during the years 1970 to 1972 (upto 30.9.72).

(b) Licences are revoked in cases where the holders of licences fail to take effective steps to implement the same within the stipulated periods. In cases where the holders of licences are not in a position to implement the same the licences are generally surrendered by them.

(c) Government are anxious to accelerate the implementation of the various letters of intent and industrial licences issued. It has been observed that, in practice, the setting up of an industrial undertaking and commencement of production therein takes about 3 to 4 years' time from the issue of a letter of intent. The progress made by holders of industrial licences is reviewed, as a matter of course, at the stage of considering applications for the extension of the validity of letters of intent and of the period for implementation of licences. An increasingly selective approach is being adopted for granting such requests. In cases where it has been found that negligible interest has been taken in implementation, warnings have been issued or a final extension given and, in appropriate cases, licences revoked or cancelled. The progress made by certain categories of holders of letters of intent and industrial licences has been reviewed. As a result of such selected reviews, some general bottlenecks standing in the way of speedy implementation have been identified and steps are being taken to remedy the situation to the extent possible. Government are considering the introduction of a system of centralised, continuous review of implementation with a computerised information system regarding, *inter alia*, progress in the implementation of industrial licences.